

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 110
IB- 237/ND/2020

IN THE MATTER OF:

Kone Elevator India Pvt. Ltd. ... Applicant/Petitioner

Vs

Three C Facility Management Pvt. Ltd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 04.12.2020

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Kunal Kher, Adv.

For the Respondent : Mr. Nikhil Jain, Adv.

ORDER

Learned Counsel for the Corporate Debtor states that subsequent to this application being filed, the only director of the Corporate Debtor has also resigned and the parent company of the Corporate Debtor M/s. Three C Universal Developers Private Limited is under insolvency, wherein the CoC has directed to Resolution Professional to take appropriate steps with respect to appointment of nominees of the corporate debtor. Learned Counsel is directed to file appropriate affidavit, within 10 days with copy in advance to the other side. Rejoinder if any, one week thereafter. List the matter on 11.01.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)

